

**THE SALARY, ALLOWANCES AND PENSION OF MEMBERS
OF PARLIAMENT (AMENDMENT) ACT, 1995**

No. 18 OF 1995

[31st March, 1995.]

**An Act further to amend the Salary, Allowances and Pension of
Members of Parliament Act, 1954.**

BE it enacted by Parliament in the Forty-sixth Year of the Republic of India as follows:—

Short
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ment.

1. (1) This Act may be called the Salary, Allowances and Pension of Members of Parliament (Amendment) Act, 1995.

(2) It shall come into force on the 1st day of April, 1995.

Amend-
ment of
section 5
of Act 30
of 1954.

2. In section 5 of the Salary, Allowances and Pension of Members of Parliament Act, 1954, after sub-section (1), the following sub-section shall be inserted, namely:—

“(1A) Notwithstanding anything contained in sub-section (1), a member shall be entitled to receive travelling allowances in respect of every journey performed by air for visiting any place in India during the interval not exceeding seven days between two sittings of a Department related Standing Committee when a House of Parliament is adjourned for a fixed period during the Budget Session:

Provided that such travelling allowances, excluding the air fare, shall not exceed the total amount of daily allowances which would have been admissible to such member under section 3 for the days of absence if he had not remained absent.”.